

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

Service Tax Miscellaneous Application No. 85394 Of 2024

(On behalf of Appellant)

IN

Service Tax Appeal No. 87287 Of 2016

(Arising out of Order-in-Appeal No. MUM-SVTAX-002-APP-287-16-17 dated 05.07.2016 passed by the Commissioner (Appeals), Service Tax-II, Mumbai.)

**DIXONS CARGO CONSOLIDATORS PVT LTD
414-416, BEZOLA COMPLEX, V.N. PURAV MARG,
SUMAN NAGAR, CHEMBUR,
MUMBAI-400071.**

Appellant

Vs.

**COMMISSIONER OF SERVICE TAX- V
MUMBAI
3RD FLOOR, UTPAD SHULK BLDG,
BANDRA KURLA COMPLEX,
BANDRA MUMBAI-400051.**

Respondent

APPEARANCE:

Shri Rajesh Ostwal, Advocate for the Appellant

Shri A.S. Parihar, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85162/2025

Date of Hearing: 03.02.2025

Date of Decision: 03.02.2025

PER: Bench

Learned Counsel for the Appellant informs that Appellant has settled the disputed under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019" and obtained discharge certificate in the form of Form No. SVLDRS-4.

2. Learned Authorised Representative confirms the entries in Form No. SVLDRS-4 like appeal Number, duty amount and settlement amount are in order.
3. taking note of the submission and request made by learned Counsel for the Appellant that issue has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", we allow the same and dismiss the appeal as withdrawn.
4. Miscellaneous application also stands disposed of.

(Dictated and pronounced in the open court)

(Anil G. Shakkarwar)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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